

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 928 of 2024

In the matter of:

Yasir Kharwa

....Appellant

Vs.

S.A. Consultants & Forwarders Pvt. Ltd. & Anr.

...Respondents

For Appellant

Mr. Aamir Arsiwala, Ms. Kavisha Shah, Mr. Hamza Lakhani, Advocates.

For Respondents

**Mr. Pervinder Chatrapati, Advocate for R1.
Mr. Ashish Vyas, Advocate for R2**

ORDER

(Hybrid Mode)

10.05.2024: This Appeal has been filed against the order dated 03.05.2024 admitting Section 9 application filed by the Operational Creditor.

2. Learned Counsel for the Appellant at the outset submits that the Appellant is ready to deposit the entire amount by way of Fixed Deposit in favour of 'Registrar, National Company Law Appellate Tribunal, New Delhi'. Let amount of Rs.31,59,604/- be deposited within four weeks from today.

3. Subject to the aforesaid deposit by the Appellant, no further steps shall be taken in pursuance of the order dated 03.05.2024. The Operational Creditor who is represented by Counsel submits that in the year 2019 itself the Corporate Debtor had sent an e-mail that it is ready to pay the entire payment but no payment was made.

4. Issue Notice. Let a copy of appeal be served to the Counsel for the Respondent during the course of the day. Let Reply be filed within three weeks.
5. List this Appeal on 23.07.2024.

During the period of four weeks, the IRP who has already made publication may not constitute the CoC.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

**[Arun Baroka]
Member (Technical)**

Anjali/nn